

Incharge



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Constitution of Law Commission of the State and fixation of terms and conditions of the Chairperson and Members thereof.

Reference:- Cabinet Decision No.107/9/2017 dated 28-07-2017.

GOVERNMENT ORDER NO: 3379 - LD(A) of 2017.
D A T E D: 04 - 08 - 2017.

Sanction is hereby accorded to the establishment of the State Law Commission for a period of three years, consisting of:-

- (i) a full-time Chairperson;
 - (ii) two full-time Members;
 - (iii) two part-time Members;
 - (iv) Secretary, Department of Law, Justice and Parliamentary Affairs (ex-officio Member).
2. The term of the Commission shall be for a period of three years.
3. The Headquarters of the Law Commission shall be the same as that of headquarters of State Government.
4. **TERMS AND CONDITIONS:-**

(1) ELIGIBILITY:

(A) Chairperson:-

There shall be a full time Chairperson for the State Law Commission who shall be appointed by the Government from amongst persons who has been a Judge of the High Court or has served as Secretary to Government, Department of Law, Justice and Parliamentary Affairs or is an eminent Advocate with at least ten years actual practice in the State High Court or any other High Court in India or the Supreme Court of India. The Chairperson shall hold the office for a period co-terminus with the term of Commission or seventy five years of age, whichever is earlier.

(B) FULL TIME MEMBER:-

There shall be two full time Members who shall be appointed by the Government from amongst the following persons:-

- A person who is, or has been, a District and Sessions Judge;

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